

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7775/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in WT No. 748/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S BIRLA CORPORATION LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.62688/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.62689/2022-EXEMPTION FROM FILING O.T.)

Date : 06-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. R.K. Raizada, Sr. Adv./ AAG
Mr. Harsh Pratap Shahi, Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. S. K. Bagaria, Sr. Adv.
Mr. Praveen Kumar, AOR
Mr. Kumar Ajit Singh, Adv.
Ms. Sunaina Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Exemption from filing certified copy of the impugned judgment and from filing official translation is allowed.

Leave granted.

As short question of law is involved, list this matter in the last week of November, 2022.

Until further orders, there shall be stay of operation of the impugned judgment.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

